

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3041
ANSWERED ON:12.08.2010
RE NOTIFICATION OF CONSTITUENCIES
Aaron Rashid Shri J.M.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to re-notify the reserved assembly and parliamentary constituencies in the country as per the population of SC/ST and minority communities population in these constituencies;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) and (b): No, Madam.

(c) Subject to the provisions of the Constitution and the Delimitation Act, 2002, the Delimitation Commission constituted under the said Act readjusted all the seats including the seats reserved for the Scheduled Castes and the Scheduled Tribes of the Parliamentary and Legislative Constituencies in various States on the basis of census data of 2001.